

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 227 of 2019

IN THE MATTER OF:

Peoples International & Services Pvt. Ltd. & Anr. ...Appellants

Vs

Alliance Industries Ltd. & Ors.Respondents

With

Company Appeal (AT) No. 228 of 2019

IN THE MATTER OF:

P.G.H. International Pvt. Ltd. & Anr. ...Appellants

Vs

Ashok Kumar Khosla & Ors.Respondents

With

Company Appeal (AT) No. 229 of 2019

IN THE MATTER OF:

Peoples General Hospital Pvt. Ltd. & Anr. ...Appellants

Vs

Alliance Industries Ltd. & Ors.Respondents

Present:

For Appellants: Mr. Amalpushp Shoota, Advocate.

For Respondents: Mr. Gulabsa, Advocatge for R-3.

Mr. Sanjay Shorey, Director (L&R), MCA.

ORDER

08.01.2020: We have discussed the matter with Mr. Shanjay Shorey, Director (Prosecution), Ministry of Corporate Affairs. We adjourn the matter

and expect that the Central Government/ Ministry of Corporate Affairs will come out with appropriate Notification / GSR about jurisdiction of Madhya Pradesh matters by one or other Bench till Member is posted in the Indore Bench, which is empowered to hear the cases of Madhya Pradesh jurisdiction.

Post these appeals 'for orders' on **17th January, 2020** on the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk